



RRD/RD-II/BS/2763/8900/2025

October 12, 2026

Order for Remittance of attached amount

Attachment Proceeding Nos. 15785 and 15786 of 2026

Recovery Certificate No. 8900 of 2025

To,

The Principal Officer / Chairman & Managing Director / CEO

All Banks, Mutual Funds and all Post Offices in India

1. It may be recalled that the Recovery Officer vide the subject attachment proceedings in Recovery Certificate No. 8900 of 2025 had directed attachment of Bank accounts, Demat Accounts and Mutual Fund folios of **Clifford Capital Partners AG SA (Erstwhile Seazun Limited) (PAN: NA) ["Defaulter"]** against the total due of ₹. 1,64,01,000/- (Rupees One Crore Sixty-Four Lakh One Thousand Only) with further interest, all costs, charges and expenses, etc.
2. Whereas, Notice of Demand dated 16.09.2025 has been sent to Defaulter and Notice of Attachment of Bank Accounts, Demat Accounts and Mutual Fund folios dated 07.09.2026 has been issued to you.
3. Whereas the current liabilities/ dues from the Defaulter as on date is Rs. 1,77,01,000.00/- (Rupees One Crore Seventy-Seven Lakh One Thousand only).
4. Accordingly, you are hereby directed to remit the amount to the extent of dues mentioned in para 3 above lying in the account of the Defaulter with your Bank/ redeem the units in the folios held by the Defaulter with your Mutual Fund to the extent of dues mentioned in para 3 above, forthwith to SEBI by way of direct credit through EFT/NEFT/RTGS to A/c No. **SEBIRDPEN8900** of **ICICI Bank**, **IFSC Code: ICIC0000106** immediately and intimate the remittance details by email to bhumikas@sebi.gov.in / recoveryho1@sebi.gov.in in the format as given in table below:

Case Name and Recovery Certificate Number :	
Name of Payee :	
Date of Payment:	
Amount Paid :	
Transaction No. :	
Bank Details from which payment is made :	

Note: In the absence of confirmation of e-payment as per the above format, the credits made will not be accounted towards the dues.



5. If the defaulter is not having any type of account/folios with you, the same need not be informed to SEBI.
6. This direction is issued in exercise of powers conferred under section 28A of the SEBI Act, 1992 as amended by the Securities Laws (Amendment) Act, 2014 r/w section 220 to 227, 228A, 229, 232, the Second and Third Schedules to the Income-tax Act 1961 (43 of 1961) and the Income-tax (Certificate Proceedings) Rules, 1962 of the Income-tax Rules.

Given under my hand and seal at Mumbai on this 12th October, 2026.

DEEPU

ANANDAN

Digitally signed by
DEEPU ANANDAN

Date: 2026.10.12
16:08:43 +05'30'

RECOVERY OFFICER

Copy to:

Clifford Capital Partners AG SA (Erstwhile Seazun Limited) PAN: NA

Corporate & Chancery Chambers, 7th Floor Dias Pier, Le Caudan Waterfront, Port
Louis, Mauritius
Mill Mall Suite 6 Wickhams Cayl P O Box 3085 Road Town Tortola BVI